

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS  
**LOK SABHA**

**UNSTARRED QUESTION NO. 1031**  
TO BE ANSWERED ON MONDAY, FEBRUARY 10, 2025 / MAGHA 21, 1946 (SAKA)

**COMPLAINTS FILED BY SEBI EMPLOYEES**

**1031. Shri Sudama Prasad**

Will the Minister of *Finance* be pleased to state:

- (a) whether the Government has taken cognizance in the matter concerning the resignation of SEBI Chief under allegations of investments in an offshore fund used by Adani group and her continuing position in ICICI Bank;
- (b) whether the Government has responded to any of the complaints filed by SEBI employees against the SEBI chief; and
- (c) if so, the details thereof?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

(a): Securities and Exchange Board of India (SEBI) has adequate internal mechanisms for addressing issues relating to conflict of interest, which include a disclosure framework and provisions for recusal.

The Board of SEBI has adopted a Code on Conflict of interests for Members of its Board, including the Chairperson, to ensure that the Board conducts itself in a manner that does not compromise its ability to accomplish its mandate or undermine the public confidence in the ability of Member(s) to discharge his responsibilities.

(b) & (c): SEBI addresses employee-related matters through appropriate internal mechanisms including discussion with the representatives of all grade of officers and employee associations.

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